

**GOVERNMENT OF INDIA
MINORITY AFFAIRS
LOK SABHA**

UNSTARRED QUESTION NO:779
ANSWERED ON:04.08.2011
RESERVATION FOR BACKWARD MUSLIMS
Haque Shri Sk. Saidul

Will the Minister of MINORITY AFFAIRS be pleased to state:

- (a) the number of muslims who are employed in the Government jobs, State-wise;
- (b) the details of States where ten percent reservation for backward muslims in all kinds of government jobs according to Ranganath Misra Commission report have been implemented so far;
- (c) whether the Government has initiated any bank loan facilities to the muslims for self-employment purposes;
- (d) if so, the details thereof;
- (e) whether it is a fact that the Government has so far not deemed it necessary to place any Action Taken Report (ATR) on the recommendations of the Ranganath Misra Commission;
- (f) if so, the reasons therefor, and
- (g) the efforts being made by the government in this regard?

Answer

MINISTER OF STATE IN THE MINISTRY OF MINORITY AFFAIRS (SHRI VINCENT H. PALA)

(a) As per Sachar Committee Report which has given data on Muslims employed in the Government jobs in selected State Governments, the relevant data is as given below:

States Total Number of Share of Muslims in
employees State Employment (%)

West Bengal	134972	2.1
Kerala	268733	10.4
Uttar Pradesh	134053	5.1
Bihar	78114	7.6
Assam	81261	11.2
Jharkhand	15374	6.7
Karnataka	528401	8.5
Delhi	135877	3.2
Maharashtra	915645	4.4
Andhra Pradesh	876291	8.8
Gujarat	754533	5.4
Tamil Nadu	529597	3.2
Sum of States	4452851	6.3

(b) The Report of the National Commission for Religious and Linguistic Minorities (NCRLM) commonly known as Ranganath Misra Commission report was laid in both the Houses of Parliament on 18-12-2009. Since recommendations of the report are under consideration of the Central Government, the question of States providing reservation of 10% for Backward Muslims based on the recommendations of the NCRLM Report is premature at this stage.

(c) and (d): Under the Prime Minister's New 15 Point Programme for the Welfare of Minorities, priority sector lending is provided for various activities to the Minorities including Muslims. In 2010-11 Rs. 143396.70 crore have been provided under this programme.

(e) Action Taken Report (ATR) on National Commission for Religious and Linguistic Minorities has not been laid in the Parliament.

(f) Placing of Action Taken Reports (ATRs) in the Parliament is mandatory in the case of Commissions set up under Commissions of Enquiry Act 1952 whereas NCRLM was set up under Government Resolution No1-11/2004-MC (D), dated 29th October, 2004.

(g) The recommendations/findings of the Commission have been circulated to concerned Ministries/Departments for their comments.

